

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:605  
ANSWERED ON:28.07.2006  
REGULARISATION OF SLUMS  
Siddeswara Shri Gowdar Mallikarjunappa

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

- (a) whether there is any proposal to regularize slums in Karnataka;
- (b) if so, the details thereof;
- (c) whether the Government has fixed any specific period for regularisation of slums; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION ( KUMARI SELJA)

(a)to(d): Slum being a State subject, the Ministry of Housing & Urban Poverty Alleviation does not regularize slums. However, for integrated development of slums through projects for providing shelter, basic services and other related civic amenities with a view to provide utilities to the urban poor, Central Assistance is provided through the Sub-Mission on Basic Services to the Urban Poor (BSUP) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and a scheme called Integrated Housing & Slum Development Programme (IHSDP). BSUP is implemented in select 63 cities in the country, which include 2 cities from Karnataka (i.e., Bangalore and Mysore). In the remaining cities/towns in the country, IHSDP is implemented. Both BSUP and IHSDP are demand driven schemes for which States/ULBs are required to submit Detailed Project Reports and sign Memorandum of Agreements committing to implement reforms.